

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI "D" BENCH: NEW DELHI**

(THROUGH VIDEO CONFERENCING)

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI KUL BHARAT, JUDICIAL MEMBER**

ITA No.543/Del/2019

Assessment Year : 2014-15

M/s GAIL (India) Ltd., 16, Bhikaji Cama Place, R.K. Puram, New Delhi-110066 PAN-AAACG1209J	Vs	DCIT, Circle-LTU, New Delhi.
APPELLANT		RESPONDENT

ITA No.544/Del/2019

Assessment Year : 2015-16

M/s GAIL (India) Ltd., 16, Bhikaji Cama Place, R.K. Puram, New Delhi-110066 PAN-AAACG1209J	Vs	DCIT, Circle-LTU, New Delhi.
APPELLANT		RESPONDENT

ITA No.60/Del/2019

Assessment Year : 2015-16

M/s GAIL (India) Ltd., 16, Bhikaji Cama Place, R.K. Puram, New Delhi-110066 PAN-AAACG1209J	Vs	ACIT, Circle-LTU, New Delhi.
APPELLANT		RESPONDENT

ITA No.59/Del/2019

Assessment Year : 2014-15

M/s GAIL (India) Ltd., 16, Bhikaji Cama Place, R.K. Puram, New Delhi-110066 PAN-AAACG1209J	Vs	DCIT, Circle-LTU, New Delhi.
APPELLANT		RESPONDENT

ITA No.7512/Del/2019

Assessment Year : 2016-17

ACIT, Circle-LTU, New Delhi	Vs	M/s GAIL (India) Ltd., 16, Bhikaji Cama Place, R.K. Puram, New Delhi-110066 PAN-AAACG1209J
APPELLANT		RESPONDENT

ITA No.7341/Del/2019
Assessment Year : 2016-17

M/s GAIL (India) Ltd., 16, Gail Bhawan, Bhikaji Cama Place, R.K. Puram, New Delhi-110066 PAN-AAACG1209J	Vs	DCIT, Circle-LTU, New Delhi.
APPELLANT		RESPONDENT

Appellant by	Sh. Vibhu Gupta, C.A
Respondent by	Sh. M. Baranwal, Sr. DR
Date of Hearing	03.03.2021
Date of Pronouncement	03.03.2021

ORDER

PER G.S. PANNU, VP :

These appeals by the assessee and the Revenue for the assessment years 2014-15, 2015-16 and 2016-17 are directed against the orders of learned CIT(A), New Delhi dated 18.10.2018, 19.10.2018 and 29.06.2019 respectively.

2. The learned counsel for the assessee, vide its letter dated 12.02.2021 received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the "Vivad Se Vishwas Scheme, 2020".

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the captioned appeals.

5. In view of the aforesaid, the appeal of the Revenue is dismissed and the appeals of the assessee are dismissed as withdrawn.

Above decision was pronounced on conclusion of Virtual Hearing in the presence of both the parties on 03.03.2021.

Sd/-
(KUL BHARAT)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

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Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI